

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 19TH DAY OF JANUARY, 2001

Original Application No.60 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C

G.S.Dhiman, son of Late Sri S.R. Dhiman
Superintending Surveyor, Officer
Incharge No.70(Forest) party, Survey
of India, Northern Circle, Dehradun

... Applicant

(By Adv: Shri B.D.Mandhyan)

Versus

1. Union of India through Secretary
Ministry of Science and Technology
Technology Bhawan, New Mehrauli
Road, New Delhi.
2. The Surveyor General of India,
Hathibarkala Estate, Dehradun
3. The Director, Northern Circle
Survey of India, 17-E.C.Road
Dehradun.

... Respondents

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

This application u/s 19 of A.T.Act 1985 has been filed challenging the order dated 2.1.2001 and 11.1.2001 by which he has been transferred from Dehradun to Bangalore. The applicant is serving as Surveyor General at Dehradun. The learned counsel for the applicant has submitted that applicant is senior most person and has been left only two years to serve in the department and his transfer from Dehradun to Bangalore at this juncture is highly arbitrary and against the guidelines provided by the department. It has also been stated that the impugned order of transfer has been passed only to accommodate persons of liking, who are junior to the applicant, in better places. It is also stated

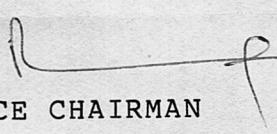
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that the transfer order has been passed in the mid of academic session and it is likely to effect the education of his daughter who is a student of M.Sc at Dehradun.

The applicant has desired to settle at Muzzaffarnagar after retirement and if he is transferred to Bangalore he will not be able to plan his retired life properly. I have considered the submissions of the learned counsel for the applicant. However, I am not inclined to interfere as for challenging the order of transfer applicant ought to have approached the departmental authorities and place ^{his} grievance before them.

The application is accordingly disposed of finally with the liberty to the applicant to make a representation before respondent no.2, the Surveyor General of India and ~~take~~ place all the difficulties ^{before} ~~through~~ him by filing a representation. The representation if so filed within a week, it shall be considered and decided by a reasoned order by Respondent no.2 within a month. For a period of six weeks or till the representation is decided which ever is earlier the impugned order of transfer dated 2.1.2001 shall be kept in abeyance.

There will be no order as to costs.


VICE CHAIRMAN

Dated: 19.1.2001

Uv/